

## Motion for Election of two Members to the Agricultural and Processed Food Products Export Development Authority (APEDA)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):** Sir, with your kind permission, on behalf of Shri Piyush Goyal, I rise to move the following:-

?That in pursuance of clause (d) of sub-section (4) of Section 4 of the Agricultural and Processed Food Products Export Development Authority (APEDA) Act, 1985 read with Rule 3 of APEDA Rules, 1986, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority (APEDA) subject to the other provisions of the said Act and the Rules made thereunder.?

**माननीय अध्यक्ष :** प्रश्न यह है :

?कि एपीडा नियम, 1986 के नियम 3 के साथ पठित कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीडा) अधिनियम, 1985 की धारा 4 की उप-धारा (4) के खंड (घ) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से, जैसा अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों तथा उसके अधीन बनाये गये नियमों के अध्याधीन कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीडा) के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें?

प्रस्ताव स्वीकृत हुआ।